

1	2	3	4	5	6	7	8	9	10	11
Nagaland	48331	11733	0*	0*	80270	31235	91900	24897	151910	89866
Arunachal Pd.	51836	21787	0*	0*	128269	73511	122710	53131	131021	58408
Total	175315852	43624526	247310162	71573709	343152225	143929770	326995067	99757222	332372691	121323795

Note : The above figures pertain to all the States and Uts with legislature.

The state-wise breakup for Maharashtra, North-east and West Bengal Postal Circles are not available with Department of Post for the year 1993-94.

Issue of New Sets of Currency Notes

3610. SHRI NARESH PUGLIA :
SHRI K. KRISHNA MOORTHY :

Will the Minister of FINANCE be pleased to state :

- whether the Government have taken any decision to issue new sets of currency notes;
- if so, the denominations of which the new sets are likely to be issued in the coming months;
- whether currency notes of Rs. 500/- denomination are also likely to be replaced by new sets;
- whether the generation of black money have increased during the past few months; and
- if so, the steps taken by the Government to curb black money in the country?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) to (c) The new series of currency notes of Rs. 10, Rs. 50, Rs. 100, and Rs. 500 have already been issued by the Government and these are in circulation. Government has also decided to introduce note of Rs. 1000 denomination.

(d) A study was made by the National Institute of Public Finance and Policy (NIPFP) in the year 1983-84 and undisclosed money was estimated between Rs. 31584 crores to Rs. 36786 crores. Thereafter, no study has been made by the Government. No estimate of the generation of black money during the past few months can be made.

(e) The Government have been taking necessary legislative, fiscal and administrative measures, from time to time to unearth the undisclosed money. Rates of taxation have been progressively rationalised. Besides, the Income Tax Act, 1961 contains a number of provisions aimed at unearthing the undisclosed money. These include, inter alia, provision regarding compulsory maintenance and audit of accounts in appropriate cases u/s 44AA and 44AB, restrictions on cash transactions u/s 40A(3), 269SS AND 269T, preemptive purchase of property under Chapter XXC and provisions regarding penalties and prosecutions for punishing tax defaulters. The Act also contains provisions regarding summons, surveys and searches etc. to detect tax evasion. A new procedure for making assessments in cases of search has been introduced with the levy of tax on undisclosed income at 60%. These provisions are resorted to in appropriate cases.

Export of Jute

3611. SHRI MAHESH KANODIA :
SHRIMATI JAYANTI PATNAIK :

Will the Minister of TEXTILES be pleased to state :

- the steps taken by the Government to increase the export of Jute;
- the details of the projections made for jute export during 1998-99;
- whether the workers of jute mills have demanded the revision of wages; and
- if so, the steps taken by the government to revise their wages?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA) : (a) Govt. have permitted export of raw jute freely without any kind of restriction in order to increase its exports irrespective of supply-demand situation in the country. However, export of raw jute has been very negligible in recent years, as the country does not have any exportable surplus.

(b) Since export possibility of raw jute is very limited no projection for export of raw jute during 1998-99 has been made by the Government.

(c) As per the information received from O/O Jute Commissioner, Calcutta, there are no reports of any demand made by workers of jute mills for revision of wages.

(d) Does not arise.

[Translation]

Foreign Participation in Coal Sector

3612. SHRIMATI SURYAKANTA PATIL : Will the Minister of COAL be pleased to state :

- the details of the proposals received from the foreign companies which are keen to invest in the Indian Coal Sector;
- whether the Foreign Investment Promotion Board (FIPB) have approved some proposals in this regard.
- if so, the amount likely to be invested under these proposals; and
- the number of foreign companies which have started functioning in this sector, till March, 1998?